

Court No. - 1

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 2800 of 2009

Petitioner :- Manoj Kumar Dubey Advocate S/O Ram Mani Nath Dubey

Respondent :- State Of U.P. Thru Prin. Secy. Nagar Vikas And Anr

Counsel for Petitioner :- Sudeep Seth, Sridhar Awasthi

Counsel for Respondent :- C.S.C., Gaurav Mehrotra, Namit Sharma, Santosh Kumar Tripathi

Hon'ble Ramesh Sinha, J.

Hon'ble Subhash Vidyarthi, J.

Heard Mr. Sudeep Seth, learned Senior Advocate assisted by Mr. Sridhar Awasthi, learned counsel for the petitioner, Mr. V.P. Nag, learned Standing Counsel appearing on behalf of the State, Mr. Namit Sharma, learned counsel for the Nagar Nigam.

The instant petition has been filed in the nature of public interest seeking issuance of a direction to the Nagar Nigam, Lucknow to discharge the duty of destructing the birds or animals causing nuisance or vermin and destructing the stray or owner less dogs in the city of Lucknow.

Such a direction cannot be issued by the Court as there is no provision which obliges the Nagar Nigam to kill innocent animals.

In view of above, the writ petition lacks merit and it is accordingly ***dismissed***.

(Subhash Vidyarthi, J.) (Ramesh Sinha, J.)

Order Date :- 30.1.2023

Preeti